

श्री अजुन सिंह भदौरिया (इटावा) :
 वहाँने अपनो स्पष्टीकरण पेश करके और
 अपनो डिस्कवाज़र किया है ;

SHRI S. M. BANERJEE (Kanpur):
 It would have been better if she had
 made the statement two days before,
 because the Rajya Sabha adjourned
 yesterday.

SHRIMATI SHARDA MUKERJEE:
 Mr. Bhupesh Gupta spoke only yes-
 terday.

MR. SPEAKER: They would be
 meeting again; it is not that they
 have adjourned for all the time.

It would be better if members of
 both Houses do not cast reflections on
 each other. It would be a very un-
 healthy practice if those members
 attack the members of this House and
 if members of this House attack the
 members of that House. We should
 observe certain Parliamentary con-
 ventions.

SHRI S. M. BANERJEE: Yester-
 day we wanted a statement to be made
 on the situation in Uttar Pradesh. You
 must have read in the newspaper that
 the President met the leaders of the
 Opposition, including Shri Charan
 Singh, Leader of the BKD, yesterday
 and he has asked for a report from the
 Governor of U.P. Now, I think, the
 Home Minister will have no objection
 to make a statement here. (*Interrup-
 tions*) Today is the last day. The
 Home Minister should make a state-
 ment. I do not want any debate
 (*Interruptions*)

MR. SPEAKER: I have received
 your letter. I have forwarded it to
 the Home Minister for a statement.

With the permission of the House,
 I would first take up the motions for
 reference to Select/Joint Committees.

11.25 hrs.

TAXATION LAWS (AMENDMENT) BILL

MR. SPEAKER: As far as item
 No. 20 is concerned, the motion is that
 it be referred to a Select Committee.
 The names are given.

THE MINISTER OF STATE IN THE
 MINISTRY OF FINANCE (SHRI P.
 C. SETHI): Sir, there are some chan-
 ges in the names.

AN HON. MEMBER: How can they
 change it? (*Interruptions*)

MR. SPEAKER: The Minister has
 got the right to make changes even till
 the last minute.

AN HON. MEMBER: He should
 take your permission and change it.

SHRI P. C. SETHI: I am moving
 the motion standing in my name. With
 your permission I am adding two
 more names, namely, Shri Chintamani
 Panigrahi and Shri Yashwant Singh
 Kushwah.

SOME HON. MEMBERS: Why?

SHRI P. C. SETHI: There is an
 Independent Group which was com-
 pletely left out. So we have includ-
 ed one from the Opposition and one
 from the Congress.

I beg to move:

"That the Bill further to amend
 the Income-Tax Act, 1961, the
 Wealth-tax Act, 1957, the Gift-tax
 Act, 1958 and the Companies (Pro-
 fits) Surtax Act, 1964, be referred to
 a Select Committee consisting of
 28 members, namely:—

Shri Jahan Uddin Ahmed
 Sardar Buta Singh
 Shri N. C. Chatterji
 Shri J. K. Choudhury
 Shri S. R. Damani
 Shri N. Dandekar
 Shri Pattiam Gopalan
 Shri Kanwar Lal Gupta
 Shri B. N. Katham
 Shri Yashwant Singh Kushwah
 Shri V. Krishnamoorthi
 Shri Brij Bhushan Lal
 Shri P. Govinda Menon
 Shri H. H. Raja Yeshwantrao
 M. Mukne
 Shri Chintamani Panigrahi
 Shri S. B. Patil
 Shri Shiva Chandika Prasad
 Shri R. Dasaratha Rama Reddy

Shri Bishwanath Roy
 Shri K. P. Salve
 Shri N. K. Sanghi
 Shri Yogendra Sharma
 Shri Janardan Jagannath
 Shinkre
 Shri R. K. Sinha
 Shri N. K. Somani
 Shri Tenneti Viswanatham
 Shri Ram Sewak Yadav; and
 Shri Prakashchand B. Sethi.

with instructions to report by the last day of the first week of the next session."

MR. SPEAKER: The question is:

That the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, be referred to a Select Committee consisting of 28 members, namely:—

Shri Jahan Uddin Ahmed
 Sardar Buta Singh
 Shri N. C. Chatterji
 Shri J. K. Choudhury
 Shri S. R. Damani
 Shri N. Dandekar
 Shri Pattiam Gopalan
 Shri Kanwar Lal Gupta
 Shri B. N. Katham
 Shri Yashwant Singh Kushwah
 Shri V. Krishnamoorthi
 Shri Brij Bhushan Lal
 Shri P. Govinda Menon
 H. H. Raja Yeshwantrao M.
 Mukne
 Shri Chintamani Panigrahi
 Shri S. B. Patil
 Shri Shiva Chandika Prasad
 Shri R. Dasaratha Rama Reddy
 Shri Bishwanath Roy
 Shri N. K. P. Salve
 Shri N. K. Sanghi
 Shri Yogendra Sharma
 Shri Janardan Jagannath
 Shinkare
 Shri R. K. Sinha
 Shri N. K. Somani
 Shri Tenneti Viswanatham
 Shri Ram Sewak Yadav; and
 Shri Prakashchand B. Sethi.

with instructions to report by the last day of the first week of the next session.

The motion was adopted

11.26 hrs.

CENTRAL EXCISES BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): Here also with your permission I make two changes. In the place of Shri Kanwar Lal Gupta. Shri Om Prakash Tyagi is included and in the place of Shri Yajna Datt Sharma. Shri Bansh Narain Singh is included.

I beg to move:

"That the Bill to consolidate and amend the law relating to the Central duties of excise, be referred to a Select Committee consisting of 24 members, namely:—

Shri B. R. Bhagat
 Shri Onkar Lal Bohra
 Shri C. K. Chakrapani
 Shri Valmiki Chaudhary
 Shri C. C. Desai
 Shri P. K. Ghosh
 Shri Lakkan Lal Gupta
 Shri Z. M. Kahandole
 Shri Latafat Ali Khan
 Shri S. M. Krishna
 Shri Maharaj Singh
 Shri F. H. Mohsin
 Shri J. H. Patel
 Shri S. D. Patil
 Shri N. G. Ranga
 Shrimati Uma Roy
 Shri Erasmo de Sequeira
 Shri Era Sezhiyan
 Shri Prakash Vir Shastri
 Shri Bansh Narain Singh
 Shri S. M. Solanki
 Shri K. Suryanarayana
 Shri Om Prakash Tyagi; and
 Shri Prakashchand B. Sethi.

with instructions to report by the last day of the first week of the next session."

SHRI S. M. BANERJEE (Kanpur): I protest on behalf of Shri Kanwar Lal Gupta.

श्री प्रकाशवीर शास्त्री (हापुड) :
 मैं एक निवेदन करना चाहता हूँ कि कल
 मैं ने स्वयं संसद-कार्य मंत्री से निवेदन किया